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GOVERNMENT OF INDIA MINISTRY OF FINANCE (DEPARTMENT OF REVENUE)

New Delhi, the 27th March, 1986

NOTIFICATION INCOME -TAX

S.O. (Re (E):--In pursuance of clause (b) of rule 6 of Part A of the Fourth Schedule to the Income-tax Act, 1961 (43 of 1961), and in supersession of the notification of the Government of India in the Ministry of Finance (Department of Revenue) No. S.O. 466(E), dated the 18th June, 1985, the Central Government hereby fixes, with effect from the 1st day of April, 1986, twelve per cent as the rate referred to in the said clause (b).

(P.K. APPACHOO)
Joint Secretary to the Govt. of India

No. 6634 F.No. 142/19/86-TPL